

NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032
Dated the 11th June 1985.

CONSTITUTION
OF INDIA

No. JID 3277/463-PRS-1. In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and in supersession of all existing rules, orders or instruments made in this behalf, and in force in the State of Maharashtra or any part thereof the Governor of Maharashtra is hereby pleased to make the following rules regulating recruitment to the post of Inspector General of Prisons and Director of Correctional Services of the Prison Department under the Home Department of the Government of Maharashtra, namely :-

1. These rules may be called the Inspector General of Prisons and Director of Correctional Services (Recruitment) Rules, 1985.

2. Appointment to the post of the Inspector General of Prisons and Director of Correctional Services in the Prison Department shall be made either, -

(a) by promotion of suitable person on the basis of selection from amongst the person holding a post in the cadre of Deputy Inspector General of Prisons; or

(b) by transfer of an officer from the Indian Administrative Service in the super time scale of pay.

3. A person appointed to the post shall be required to pass examination in Marathi and Hindi according to the prescribed rules unless he has already passed or has been exempted from those examinations.

By order and in the name of the Governor of Maharashtra,

S.B. DESHPANDE

SECREARY TO GOVERNMENT.